

और सालबन्दी के कारण जो भ्रम-दिनों की हानि होती थी, उससे कमी होती जा रही है।

(ख), (ग) और (घ). प्रश्न नहीं उठता।

Atomic Power

3489. Shri Hari Vishnu Kamath: Will the **Prime Minister** be pleased to state:

(a) whether a comparative assessment or estimate has been made recently as to the economics of production and consumption of power and fuel atomic fusion or fission on the one hand and from conventional sources on the other; and

(b) if so, the details thereof?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). The economics of power generation by conventional methods and nuclear fission are constantly under study and review. The details of the latest study are contained in a paper entitled "Atomic Energy in the Indian Economy" by Dr. H. J. Bhabha, F.R.S., Chairman, Atomic Energy Commission, which he delivered as the Distinguished Lecturer to the American Nuclear Society and the American Industrial Forum in November last year. A copy of the paper has been placed in the library of the Lok Sabha.

Controlled thermo-nuclear fusion has not yet been achieved.

Applications for Industrial Licences

3490. Shrimati Sarojini Mahishi: Will the **Minister of Commerce and Industry** be pleased to state:

(a) the number of applications made for industrial licences under the Industries (Development and Regulation) Act separately for each year from 1956 to 1962; and

(b) how many applications were rejected in each year separately?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). A statement is laid on the Table.

STATEMENT

Year	Total number of applications made	Total number of applications rejected
1956	1291	218
1957	1408	423
1958	1878	286
1959	2819	358
1960	3305	548
1961	4012	972
1962 (January '62 to April '62)	1033	449

Arrears of Rent

3491. Shri G. Mohanty: Will the **Minister of Works, Housing and Supply** be pleased to state:

(a) whether the Committee of Officers set up by Government in September, 1961 to examine the accumulation of large arrears of rent under the control of the Director of Estates have submitted their report;

(b) if so, whether Government will lay a copy of the Report on the Table; and

(c) whether Government will state the total arrears outstanding against Government servants upto 1960-61 and the present amount of arrears pertaining to them?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) to (c). Yes, but the Committee has since been dissolved. It was not found necessary for the Committee to go into the question of accumulation of arrears of rent because the position has since considerably improved. On the 1st of April

1961, the total amount of rent arrears against Government servants was Rs. 27.15 lakhs. This amount came down to Rs. 19.12 lakhs on 1st April, 1962. Even these arrears are unreal because the major portion of them consists of dues which have already been realized from the Government servants by the Departments concerned, but the credit for which has not yet been received in the books of the Directorate of Estates.

Yarn for Handloom Weavers

3492. Shri Subbaraman: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that handloom weavers do not get sufficient quantity of yarn for their requirements and at the price fixed by Government; and

(b) if so, action taken to remove these difficulties?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). By and large, the yarn requirements of handloom weavers are being met. Occassionally complaints have, however, been received about the shortage of certain qualities and varieties of yarn. The Textile Commissioner is in touch with the Cotton Mills Federation and arrangements have been made for direct supplies of yarn from the Mills to weavers's Co-operative Societies. In order to secure larger production of yarn, Government are also taking steps to increase the availability of raw cotton and also to install additional spindles.

Tariff Agreements

3493. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have approved the tariff agreements recently reached with various countries as a result of the latest GATT session;

(b) if so, what are the specific agreements referred to in (a) above; and

(c) what would be the overall balance of payments position in terms of the agreements during the period when they are effective?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). A public announcement on Government's decision in respect of these agreements and details of the tariff concessions provided in them will be made soon.

(c) The import duty concessions received under the agreements may facilitate increased exports, but their immediate effect on our balance-of-payments position is not likely to be significant.

Restriction on Indian Diplomatic Personnel in Peking

3494. Shri P. C. Borooah: Will the Prime Minister be pleased to state:

(a) whether a reply has of late been received from the Peking Government regarding restrictions imposed on Indian diplomatic personnel in China; and

(b) if so, the details thereof?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes, Sir; a note dated 7th June 1962 was recently handed over to our Embassy in Peking. It has not been received by us yet.

(b) Generally, the Chinese Government insist that they have been giving 'reasonable' facilities in accordance with local laws and regulations to our officials but have shown no willingness to make it any easier for them to perform their normal functions.

They deny the existence of special restrictions but admit that there are restrictions which they claim to be of general application to all diplomatic personnel in China.